12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF COAL BOARD

The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah): On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy of Annual Report of the Coal Board for the year 1960-61. [Placed in Library. See No. LT-127/62.]

MADHYA BHARAT MEDICAL COUNCIL (RECONSTITUTION ORDER, BOMBAY LABOUR WELFARE BOARD (RECONSTITU-TION) AMENDMENT ORDER

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following orders under subsection (5) of section 4 of the Inter-State Corporations Act, 1957:—

- (a) The Madhya Bharat Medical Council (Reconstitution) Order, 1961, published in Notification No. G.S.R. 1418, dated the 2nd December, 1961. [Placed in Library. See No. LT-128/62.]
- (b) The Bombay Labour Welfare Board (Reconstitution) Amendment Order, 1962, published in Notification No. G.S.R. 80, dated the 20th January, 1962, [Placed in Library. See No. LT-129/62.]

POST OFFICE SAVINGS CERTIFICATES
AMENDMENT RULES

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table a copy each of the following Rules under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

(i) The Post Office Savings Certificates (Second Amendment) Rules, 1962, published in Notification No. G.S.R. 353, dated the 24th March, 1962.

(ii) The Post Office Savings Certificates (Third Amendment) Rules, 1962, published in Notification No. G.S.R. 469, dated the 14th April, 1962. [Placed in Library. See No. LIT-130/62.]

12:01 hrs.

CLARIFICATION OF ANSWER TO A QUESTION

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): On a point of clarification, I would like to submit the following to the House.

Yesterday, in the course of supplementary questions on starred question No. 801, the hon. Member Shri Hem Barua put the following question:

"Is it a fact that because of the failure of some foreign countries to supply power-generating equipment in time there has been a set-back in the programme?".

To that question, I replied as follows:

"I will not be able to say offhand.".

Then, while a short notice question was being answered by me, he put again a supplementary question—he perhaps had not heard me properly or could not catch what I said—he put the following question:

"Sir, in reply to my supplementary on Question No. 802...."

—it was not Question No. 802, but Question No. 801 actually—

"....when I asked whether the failure of the foreign countries to supply the equipments in time held up our projects, the hon. Minister was pleased to say that it was not so. Now he admits that the project is being held up and it is a fact also that to some

extent it is due to failure of equipments in time. How do the two things go together?"

To that question, my senior colleague Hafiz Mohammed Ibrahim gave a suitable reply.

You, Sir, also said that in view of the later answer, the former answer, if it was in the negative, was wrong. That was your assumption too. But actually, I did not reply in the negative to the first question. I only said, "I will not be able to say off-hand".

I think I was not properly quoted and that was why the misunderstanding had arisen. I would like that impression to be corrected by the hon. Member and the House. Incidentally, I may submit to hon. Members that these replies need not be judged too hastily.

Shri Hem Barua (Gauhati): What does it come to? We could not understand.

Shri Surendranath Dwivedy (Kendrapara): Then, it has to be correct-€d.

Mr. Speaker: There is nothing to be corrected. The hon, Minister only wanted to explain that Shri Hem Barua and I had both not understood the reply correctly.

12.03 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 21st May will consist of:-

> (1) Further discussion and voting on the Demands for Grants under the control of the Ministry of Irrigation and Power.

(2) Discussion and voting on the Demands for Grants relating to the Ministries of

Elections to

Committees

Transport and Communications, Food and Agriculture,

Scientific Research and Cultural Affairs.

Health.

Education.

Information and Broadcasting, and

Law.

12.04 hrs.

ELECTIONS TO COMMITTEES

CENTRAL ADVISORY COMMITTEE FOR N.C.C.

The Minister of Defence (Shri Krishna Menon): I beg to move:

"That in pursuance of subsection (1) (i) of section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of their election, subject to the other provisions of the said Act and the National Cadet Corps Rules, 1948.".

Mr. Speaker: The question is:

"That in pursuance of subsection (1)(i) of section of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves